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Title: Need to pursue the presidential reference made on constitutional validity of Punjab Termination of Agreement Act, 2004 to facilitate completion of Sutlej-Yamuna link Canal.

SHRI KULDEEP BISHNOI (HISAR): A presidential reference questioning the constitutional validity of Punjab Termination of Agreement Act, 2004 was made on 22.7.2004. Due to this Act, the two judgments of the Supreme Court dated 15.01.2002 and 4.6.2004 in the Sutlej Yamuna Link (SYL) canal could not be implemented so far. Due to delay in completion of Sutlej-Yamuna Link (SYL) canal, the agricultural fields of Haryana are facing acute shortage of water for irrigation purpose resulting in heavy losses in agricultural crops.

I request the Government to take up the matter suitably so that it could come up for detailed hearing at the earliest.

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